

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Original Application No. 710/94.

S.G.Karimal.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant by Shri D.V.Gangal.

(None for Respondents)

Oral Judgment :-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 24.10.1994.

Heard Shri D.V.Gangal, counsel for the applicant. We are satisfied that there is no good reason for condoning the delay and the application for condonation of delay is rejected. However, since the applicant was working as a casual labourer between 1983 and 1984, the respondents may consider the case of the applicant for fresh appointment as a casual labourer on merits and in accordance with rules. We hope that the bar of age will not come in the way of the applicant. With these observations, the OA is disposed of finally. There will be no order as to costs.

  
(P.P. SRIVASTAVA)  
MEMBER(A)

  
(M.S. DESHPANDE)  
VICE-CHAIRMAN

B.